



न्याय विभाग
DEPARTMENT OF
JUSTICE

सत्यमेव जयते



**TWO-DAY INTERDISCIPLINARY
INTERNATIONAL CONFERENCE**

ON

"HUMAN ANIMAL CONFLICT AND COMPENSATION"

Organised by

**CENTRE FOR RESEARCH IN ENVIRONMENTAL LAW (CREL)
DHARMASHASTRA NATIONAL LAW UNIVERSITY JABALPUR**

in collaboration with

**CENTRE FOR ENVIRONMENTAL LAW,
EDUCATION, RESEARCH AND ADVOCACY (CEERA),
NATIONAL LAW SCHOOL OF INDIA UNIVERSITY, BENGALURU.**

Hybrid Mode

Sept 9-10, 2023

VENUE

**DHARMASHASTRA NATIONAL LAW UNIVERSITY, JABALPUR
PAPER PRESENTATIONS ARE INVITED ON IDENTIFIED THEMES**



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1. ABOUT DNLU



About Dharmashastra National Law University, Jabalpur ,The Madhya Pradesh Dharmashastra National Law University, Jabalpur (M.P.) was established in the year 2018 by Madhya Pradesh National University Act 24 of 2018, with the object of advancing the cause of legal education and achieving excellence as a university for imparting value-based legal education. The university emphasizes learning advocacy skills with professional ethics by providing suitable simulation exercises. The Hon'ble Chief Justice of MP High Court is the Chancellor of the university.

2. ABOUT CEERA



The Centre for Environmental Law Education, Research and Advocacy (CEERA) established in 1997 is a research centre that focuses on research and policy advocacy in the field of environmental law. Building an environmental law database, effectively networking among all stakeholders, undertaking training and capacity development exercises, providing consultancy services and building an environmental law community are CEERA's main objectives. It enjoys the support of the Ministry of Environment Forest and Climate Change, other Ministries, international organisations, the Bar and the Bench in India.

3. ABOUT CREL



The Centre for Research in Environmental Law (CREL) is an endeavour of the Dharmashastra National Law University (DNLU), Jabalpur, M.P., India to respond to the need for legal scholarship and research in the areas of environmental law. The Centre strives to promote outstanding research in Environmental Law. In lieu of this, CREL through its various initiatives, programmes and platform provides an opportunity for all the legal and social science fraternity and environment enthusiasts to share their experiences and opinion on contemporary issues of Environmental concern.

4. ABOUT THE CREL INTERNATIONAL CONFERENCE

Two-Day Interdisciplinary International Conference on "Human-Animal Conflict and Compensation" in collaboration with CEERA, NLSIU." The conference aimed to provide a platform for scholars, researchers, practitioners, and policymakers from various disciplines to explore and discuss the complexities surrounding human-animal conflicts and the importance of compensation in mitigating the impact on both humans and animals. It would throw light on various aspects of human-animal conflicts, compensation mechanisms, and legal frameworks. It will highlight need for comprehensive policies that prioritize both human and animal welfare while maintaining ecological balance.

This Conference would inter alia, seek to deliberate on the pressing issues that concern the environment, delving into comparative legal framework on environmental protection, The primary focus of the Conference shall be to further the environmental law, policy and practice in the areas of climate change, biodiversity conservation, forests, wildlife and pollution, serving as a forum for discussion on critical and contemporary issues. Lastly, this conference shall facilitate an effective framework in response to increasing public awareness and concern stemming from the high-profile environmental disasters.

The ever-evolving Environmental Law is a synthesis consisting of principles, concepts and norms interwoven with other scientific disciplines. The international environmental framework is simply the reflection of the world's concerted effort in mitigating and reversing environmental deterioration in addition to decelerating our progress towards the Anthropocene era. Therefore, its objectives are two- fold – one, to tackle the environmental challenges and second, to conserve the environment for the future generation, thereby establishing its foundation on the concept of sustainable development.

4.1 OBJECTIVES OF THE CONFERENCE

- 1.To critically analyse existing legal frameworks addressing human-animal conflicts and compensation, identifying gaps, challenges, and areas for improvement.
- 2.To explore innovative legal approaches and mechanisms for preventing, mitigating, and resolving human-animal conflicts, considering the interests of both humans and animals.
- 3.To examine the role of compensation in legal frameworks and develop strategies for ensuring fair and adequate compensation for individuals and communities affected by human-animal conflicts.
- 4.To discuss the international and comparative legal perspectives on human-animal conflicts and compensation, promoting cross-jurisdictional learning and knowledge exchange.

5. To identify legal barriers and obstacles that hinder effective conflict resolution and compensation mechanisms, and propose strategies for overcoming these challenges. To contribute to the development of comprehensive and harmonized legal policies that prioritize the well-being of both humans and animals while maintaining ecological balance, with a focus on sustainable development principles.

4.2 WHO MAY ATTEND THE CONFERENCE?

- Lawyers, Legal Professionals, Policy Makers and Green Advocates.
- Academicians, Students, Research Scholars from the disciplines of Law, Environmental Sciences, Management and Ethics, Environmental Engineering, or Environmental Health.
- Regulatory agencies, Officers from Pollution Control Board, Forest and Wildlife, Biodiversity Authority.
- Industry professionals, EHS managers, Compliance Personnel, Environmental Auditors, Engineers.

4.3 THEMATIC AREAS FOR PAPER PRESENTATION

The theme of the two days Interdisciplinary International Conference is ‘**Human Animal Conflict and Compensation**’.

1 Human, Animal Conflict and Biodiversity

- Biodiversity Convention and Implementation
- Wildlife Policy Issues and Challenges
- Forest Wildlife Protection and Laws
- National Parks, Sanctuaries, Maintenance and Protection of Animals

2 Human, Animal Conflict and Climate Change

- Climate Change and Migration of Species
- Arms Conflicts, Migration and Climate Change
- Global Warming: National and International Perspectives
- Climate Change and Technology

3 Role of Judiciary in Preserving the Animals Rights

- Deforestation and Animal Protection: Challenges and Laws
- Poaching, Hunting of Animals: Regulation and Compensation
- Treatment and handling of Animals: Judicial Pronouncements
- Civil and Criminal Liability and Animal Protection

4 Contemporary Environmental Challenges and Compensation regime

- Human Rights V Right of Animals
- Environmental Impact Assessment: Key issues and Compliance
- Environmental Crimes related to Animal
- Exploitation of Resources and Principle of Intergenerational Equity

4.4 SUBMISSION GUIDELINES FOR PAPER PRESENTATION

- **Participants may register for the conference as an Author or Delegate/Observer.**
- **Since it is an interdisciplinary international conference thus the attendees from any field can participate in the conference having exposure to law or the environment.**
- **All the Participants are required to register and for authors they are required to fill separate google form for the Abstract Submission.**
- Abstracts of **350-500 words** (excluding key words), on the above- mentioned themes are invited, submitted as Word (.doc/.docx) documents, with a separate file containing the name, e-mail id, and designation of the author(s) and contact details.
- All abstracts shall contain between **4-5 keywords.**
- All Abstracts to be shared through a google form on or before August 20th, 2023.
- There shall be a maximum of only Three Authors for each Article / Essay, and all participants are permitted to enjoin as co-author to a maximum of one Article/ Essay only.
- Potential contributors are required to adhere to a uniform mode of citation. (21st edition of The Bluebook: A Uniform System of Citation).
- Submissions accepted:
 - Essays: 2000 - 4000 words (exclusive of footnotes)
 - Articles: 3000 - 6000 words (exclusive of footnotes)
- Authors may be expected to revise their abstracts and full essay/article submission based on reviews and comments received from the review-cum-editorial board.
- Contributors who are unable to travel to India would be accommodated through videoconferencing.
- Publication in the book having ISBN No. Publication fee shall be charged separately post acceptance of the complete manuscript.
- Best two papers shall be awarded honourarium of Rs.5000 and Rs. 3000 respectively.

5. IMPORTANT DATES

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| • Submission of Abstract | Aug 25, 2023 |
| • Complete Manuscript | Sep 30, 2023 |
| • Registration | Aug 25, 2023 |
| • Inaugural and Expert Talk/Panel Discussion by Resource Persons | Sept 09, 2023 |
| • Paper Presentation and Concluding Ceremony | Sept 10, 2023 |

6. REGISTRATION FEE AND LINK

Students Undergraduate/Postgraduate	Rs.1000 / \$20 USD (Non-residential fee)
M. Phil/ Ph.D. Scholar/ Professional/ Academicians/ Others	1500/- (Non-residential fee)
International Students/ M. Pjhil/ PhD Scholar/ Professional/ Academicians/ Others	\$31 (Non-residential fee)
Link for the Registration	Click here

***Fee for the co-authors shall be paid separately**

**** Co-authorship up to three authors are allowed.**

6.1. PAYMENT DETAILS FOR REGISTRATION FEE

BANK NAME	Punjab National Bank
NAME OF ACCOUNT HOLDER	Dharmashastra National Law University
TELEPHONE NUMBER/FAX/MAIL	tel:+91-761-2600070 / crel@mpdnlu.ac.in
BRANCH NAME WITH COMPLETE ADDRESS	Jabalpur, AHQ Madhya Bharat Area
IFSC CODE	PUNB0629100
COMPLETE BANK ACCOUNT NUMBER	6291000100012591

*If facing any issue regarding payment of the registration contact email id at:
crel@mpdnlu.ac.in

Additional Information

Further particulars of the Conference will be communicated shortly.

The Organizers reserve their right to make such modifications, including additions and deletions, in connection with or incidental to the organization of this two-Day International Conference.

7. ADVISORY BOARD

- Prof. (Dr.) S. Surya Prakash, Vice Chancellor National Law Institute University, Bhopal
- Prof. (Dr.) Sairam Bhat, National Law School India University, Bengaluru
- Prof. (Dr.) Rajiv Khare, National Law Institute University, Bhopal
- Prof. (Dr.) Ashish Verma, Dean, School of Law, IMS Unison University, Mussoorie, Uttarakhand
- Dr. Manwendra K. Tiwari, Dean of the Faculties, Dharmashastra National Law University, Jabalpur
- Dr. Gargi Chakrabarti, Associate Professor, Controller of Examination, Dharmashastra National Law University, Jabalpur
- Dr. Praveen Tripathi, Associate Professor, Dharmashastra National Law University, Jabalpur
- Dr. Shikha Dimri, Sr. Associate Professor, University of Petroleum & Energy Studies

8. REVIEW-CUM-EDITORIAL BOARD FOR THE CONFERENCE

- Dr. Veena Roshan Jose, Assistant Professor of Law, Maharashtra National Law University, Nagpur.
- Dr. Vimal Kumar Vishwakarma, Assistant Professor, DNLU Jabalpur
- Dr. Sheel Bhadra Yadav, Assistant Librarian, DNLU Jabalpur
- Team of CEERA, NLSIU





- **Patron**
Hon'ble Shri Justice Ravi Malimath Chief Justice of Madhya Pradesh High Court
- **Co-Patron**
Prof. (Dr.) Shailesh N. Hadli, Vice Chancellor (I/C), Dharmashastra National Law University, Jabalpur
- **Convenor-**
Ms. Srishti Yadav, Assistant Professor, Dharmashastra National Law University, Jabalpur
Ms. Areena Parveen Ansari, Assistant Professor, Dharmashastra National Law University, Jabalpur
- **Co-Convenor**
Ms. Bhagyashree Agarwal, Teaching Associate, Dharmashastra National Law University, Jabalpur
- **Student coordinator:**
Hemant Singh Rajawat
Harsh Jain
- **Organizing Committee:**
Jatin Pandey
Shivam Singh
Arisia Mandal
Shreyas Mehta
Tanuja Rajpoot
Priyanshi Jain
Neha Tiwari

CONTACT FOR ADDITIONAL INFORMATION

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